

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR No. 700 of 2019**

**Dated : 24<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Bangalore Electricity Supply Company Limited**

**.... Appellant(s)**

**Vs.**

**Kudgi Transmission Limited & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Balaji Srinivasan  
Ms. Anini Debbarmann

Counsel for the Respondent (s) : Mr. Alok Shankar

**ORDER**

Appellant's counsel seeks time.

Finally, one weeks' time is granted to cure the defects failing which appeal shall stand dismissed without reference to Bench.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**